GOVERNMENT OF INDIA MINISTRY OF MINES

LOK SABHA UNSTARRED QUESTION No. 4403

ANSWERED ON 20.08.2025

DMF FOR WELFARE OF MINING-AFFECTED AREAS

4403. SHRI VISHNU DATT SHARMA:

Will the Minister of MINES be pleased to state:

- (a) whether the Government is implementing the District Mineral Foundation (DMF) to ensure the welfare of mining-affected areas, especially in Madhya Pradesh, if so, the details thereof:
- (b) whether the Government has extended the benefits of DMF to the districts of Katni, Panna and the town of Khajuraho in the Khajuraho Lok Sabha constituency;
- (c) if so, the details thereof along with the measures taken to make the foundation more effective; and
- (d) if not, the reasons therefor along with the steps being taken to address the issue?

ANSWER

THE MINISTER OF COAL AND MINES (SHRI G. KISHAN REDDY)

(a) to (d) Section 9B of the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 provides for establishment of District Mineral Foundation in every district in the country affected by mining related operations. The development and welfare projects/programmes undertaken under DMF benefit the people and areas affected by mining activities. As on today, a total of 646 DMFs have been established in 23 States across the country.

As per information received from the State Government of Madhya Pradesh, DMFs have been constituted in all 53 mining districts of the State, including Katni, Panna and Chhatarpur that has the town of Khajuraho in the Khajuraho Lok Sabha constituency. Details of the projects undertaken through DMF fund by these districts are given below:-

SI. No.	District	Total No. of Projects Sanctioned	Total Amount Allocated (In Cr.)	Total Amount Spent (In Cr)
1	Chhatarpur	17	46	38
2	Katni	248	100	69
3	Panna	109	51	48

In exercise of the powers conferred under Section 20A of MMDR Act, 1957, Central Government has issued Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) guidelines in 2015 with direction to the State Governments concerned to incorporate the same into the rules framed by them for the DMFs. Further, in order to improving the impact of the projects taken up under PMKKKY, enhancing the effectiveness of the projects implemented and widening the scope of the PMKKKY scheme intervention, Central Government has issued revised PMKKKY guidelines in January 2024. Some of the key features of these guidelines includes utilization of at least 70% of DMF funds in the directly affected area and high priority sectors and mandatory audit of DMF accounts by C&AG.
